

**The Tripura Gaon Panchayats (Non-recurring
Financial Assistance) Rules, 1986**

TRIPURA



GAZETTE

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PART-I—Orders and Notifications by the Government of Tripura,
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Government of Tripura
Panchayat Department

No. F. 4 (2-21)-PE/PR/86

Dated, Agartala, the 23rd December, 1986.

NOTIFICATION

The Governor, Tripura has been pleased to make the following rules to regulate the grant of financial assistance to the Gaon Panchayat for the purpose of—

- (a) Construction and improvement of market under the control of the Gaon Panchayat ;
- (b) Construction of Library-cum-Reading Room ;
- (c) Construction of Panchayat Ghar by the Gaon Panchayats ;

1. Short Title, Extent & Commencement

These rules may be called the Tripura Gaon Panchayats (Non-recurring Financial Assistance) Rules, 1986.

- (2) They shall come into force on and from the date of their publication in the Tripura Gazette.

2. Definition

In these rules unless the context or otherwise requires as—

- (a) "Director" means Director of Panchayats, Government of Tripura ;
- (b) "Gaon Panchayat" means a Gaon Panchayat constituted under the Tripura Panchayat Act, 1983 ;

- (c) "Pradhan" means the Pradhan of a Gaon Panchayat ;
- (d) "Upa-Pradhan" means the Upa-Pradhan of a Gaon Panchayat ;

3. Financial Assistance

(i) A Gaon Panchayat may apply to the Director for grant of non-recurring financial assistance for—

- (a) Construction and improvement of market under the control of the Gaon Panchayat ;
- (b) Construction of Library-cum-Reading Room ;
- (c) Construction of Panchayat Ghar ;

(ii) The application in such form as may be specified by the Director, shall be submitted through the B. D. O. and the D. P.O. alongwith Plan & Estimate of the proposed construction.

A statement of income & expenditure of the Gaon Panchayat of the previous year, shall also be enclosed with the application.

4. Construction of the Building

The Plan & estimate of the proposed construction of the Building shall be approved by the appropriate technical authority as may be authorised by the State Government and the proposed Building shall conform to minimum specification as provided in the schedule.

Provided that a Gaon Panchayat may with the approval of the B. D. O. construct the Building of more durable character or with more floor area as specified in the Schedule, and additional expenditure likely to be incurred on this account shall be borne by the Gaon Panchayat out of its fund.

5. Scale of Financial Assistance

The State Government may grant financial assistance in the form of non-recurring in nature to a Gaon Panchayat for construction of the building as specified in Rule 3, a sum not exceeding estimated cost as specified in the schedule.

6. Sanction of Financial Assistance

The State Government or as the case may be, the Director of Panchayats, may sanction the grant applied for by a Gaon Panchayat on the terms & conditions laid down in these rules and other conditions as may be necessary and direct the B. D. O. or any other Officer of the State Government to draw the amount sanctioned in TR Form No. 42 and place the same at the disposal of the Gaon Panchayat.

7. Maintenance of Accounts

The Pradhan or in his absence Upa-Pradhan or any other authorised person, shall receive the financial assistance for and on behalf of the Gaon Panchayat concerned. The sum so received be credited to the Gaon Panchayat fund constituted under sub-Section (1) of Section 69 of the Tripura Panchayats Act, 1983 and shall be entered into the books of accounts require to be maintained by the Gaon Panchayat under the said act and rules framed thereunder.

8. Inspection

The construction of the building undertaken by a Gaon Panchayat which the financial assistance granted to it by the State Government may be inspected by an Officer of the State Government as may be authorised by the State Government by special or general order and such Officer may require any report, returns as to the progress of work from the Gaon Panchayat and it shall be binding upon the Gaon Panchayat concerned to produce records, registers required by the such Officer for the purpose of inspection.

9. Maintenance of Asset Register

Immediately after the completion of work of the building so constructed shall be entered into the asset register required to be maintained by the Gaon Panchayat.

10. Utilisation of Financial Assistance

The financial assistance sanctioned for a particular purpose, shall not be diverted for any other purpose and any amount of sanctioned financial assistance remaining unspent after the expiry of the time limit as may be specified by the sanctioning authority, shall be refunded to the Government forthwith. The Gaon Panchayat Shall be liable to refund the financial assistance if it is found that the amount has not been properly utilised and if so, required by the Government. After the utilisation of the financial assistance the Gaon Panchayat shall submit the utilisation certificate to the disbursing Officer concerned who shall satisfy himself in regard to completion of work as per specification and forward the utilisation certificate to the Director of Panchayats.

11. Relaxation

Where the Government is satisfied that the operation of any of these rules causes any undue hardship in any particular case, the Government may order to dispense with or relax the requirement of that rule to such extent and subject to such condition as the Government may consider necessary.

12. Interpretation of the Rules

If any question arises relating to the interpretation of these rules it shall be referred to the Government whose decision thereon shall be final.

SCHEDULE
GENERAL SPECIFICATION

SL NO	Specification	Plinth area	Floor area	Estimated cost (not exceeding)
1	2	3	4	5
<u>Panchayat Office</u>				
1.	Construction of Panchayat Office with C. K. Tarja walling, wooden post, G.C.I. sheet roofing and pucca plinth with floor.	29.44 Sq.m.	26.64 Sq.m.	Rs. 25,000.00
2.	—do— with Mud wall with G. C. I. sheet roofing.	38.64 Sq.m.	26.65 Sq.m.	Rs. 23,000.00
<u>Market Stall</u>				
3.	Construction of Market shed with wooden post G. C. I. sheet roofing floor pucca with necessary drainage.	91.10 Sq.m.	91.10 Sq.m.	Rs. 50,000.00
<u>Panchayat Library</u>				
4.	Construction of Panchayat Library with 5" thick superstructure brick work with 10"X10" brick pillar, G. C. I. sheet roofing over wooden trusses.	38.64 Sq.m.	26.65 Sq.m.	Rs. 40,000.00

By order of the Governor,

S. W. TENZING
Secretary to the
Government of Tripura.